

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 1127/95

DATE OF ORDER : 07-01-1998.

Between :-

R.Sridhara Rao

... Applicant

And

Union of India rep. by

1. Secretary to the Government of India, Dept. of Posts, New Delhi.
2. Chief Post Master General, AP Circle, Hyderabad.
3. Post Master General, AP Southern Region, Kurnool.
4. Superintendent, RMS 'TP' Division, Tirupathi.

... Respondents

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Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents : Shri Kota Bhaskar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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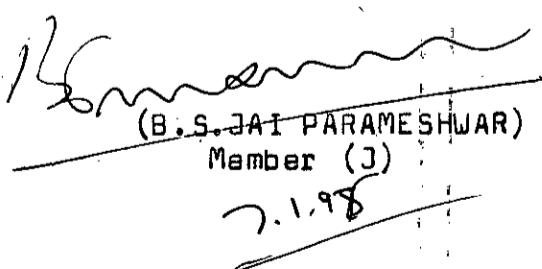
(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

Heard Sri D.Subrahmanyam for Sri K.S.R.Anjaneyulu, counsel for the applicant. None for the respondents.

2. This OA is filed to declare the orders of Post Master General, Kurnool communicated in Superintendent, RMS 'TP' Division, Tirupathi letter No.8-11/9/4 dt.16-5-1995 (Annexure 1) rejecting the representation of the applicant dt.26-12-94 (Annexure 8) as arbitrary and illegal and direct the respondent No.1 to extend the benefit of judgment in OA 1194/93 dt.28-7-94 of the C.A.T., Madras Bench to the applicant by setting aside the punishment order issued in Memo No.F.No.2-188/92-VP dt.27-5-1993 (Annexure-1) and give him the BCR promotion from 1-10-91 on which date his juniors were promoted.

3. The learned counsel for the applicant now submits that the applicant had expired and hence the O.A. has become infructuous.

4. In view of the above, <sup>fact</sup> that the applicant is no more, the O.A. abates. No costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)

7.1.98

  
(R.R. ANGARAJAN)  
Member (A)

Dated: 7th January, 1998.  
Dictated in Open Court.

  
D.R.

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**Copy to:**

1. The Secretary to the Govt. of India, Dept. of Posts, New Delhi.
2. Chief Post Master General, A.P.Circle, Hyderabad.
3. Post Master General, AP Southern Region, Kurnool.
4. Superintendent, RMS, TP Division, Tirupathi, &
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
6. One Copy to Mr.K.Bhaskara Rao, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A),CAT, Hyderabad.
8. One duplicate copy.

YLKR

3/2/98

(8)

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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :  
M(J)

DATED: 7/1/98

ORDER/JUDGMENT

M.A./B.A./C.A./NO.

in

C.A.NO. 1127/95

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

REPLIED

DISPOSED OF WITH DIRECTIVE

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

II COURT

कर्य  
 Tribunal

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